

13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 726/97

DATE OF ORDER : 11-06-1997.

Between :-

Narasaiah

... Applicant

And

1. The Chief Controller
of Defence Accounts (Pensions),
Allahabad (UP).
2. The Commanding Officer,
Military Hospital,
Golconda, Hyderabad-8.

... Respondents

--- --- ---

Counsel for the Applicant : Shri K. Sudhakar Reddy

Counsel for the Respondents : Shri V. Rajeshwar Rao, CGSC

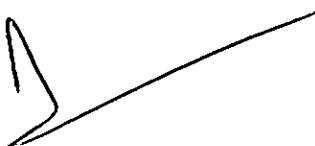
--- --- ---

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

--- --- ---



... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

Heard Shri K.Sudhakar Reddy, counsel for the applicant and Shri V.Rajeshwar Rao, standing counsel for the Respondents.

2. The applicant in this O.A. retired on 1-7-93. At that time he was drawing the basic pay of Rs.968/-pm. As per that basic pay his pension was fixed. However, the applicant was given IN-SITU promotion with effect from 1-4-91 to 1-4-93 and his pay was raised up to Rs.1011/- pm as per the fixation made by the Area Accounts Office, Secunderabad and respondent No.2 had recommended respondent No.1 to refix his pension as per the increased pay due to IN-SITU promotion by his letter No.8060/Civ Est/ Narasaiah/94 dt.30-7-94 (Page-6, Annexure-I to OA). The applicant also submitted a representation dt.5-5-95 (Annexure-IV to OA). It is stated that both the recommendations of the 2nd respondent and representation dt.5-5-95 are not acted upon.

3. Hence, the applicant approached this Tribunal by filing the present OA with a prayer to fix his pension by taking his basic pay as Rs.1011/- pm instead of Rs.983/- pm and pay all the arrears.

4. Both sides agreed that the OA may be disposed of directing the respondent No.1 to consider the letter of respondent No.2 dt.30-7-94 and the representation dt.5-5-95 and take a judicious decision within a stipulated period. In view of the above submission, the OA is disposed of with the following directions :-

(15)

- (i) Respondent No.1 should decide in regard to the re-fixation of the pension of the applicant as per the recommendations of the respondent in his letter dt.30-7-94 and in accordance with the representations dt.5-5-95 within 2 months from the date of receipt of a copy of this order;
- (ii) The final result after taking a final decision should be informed to the applicant within that stipulated time.

5. The Original Application is ordered accordingly at the admission stage itself. No costs.



(R.RANGARAJAN)
Member (A)

*Amrit
Dy. Registrar (Secty)*

Dated: 11th June, 1996.
Dictated in Open Court.

av1/

••4••

Copy to:

1. The Chief Controller of Defence Accounts (Pensions), Allahabad.
2. The Commanding Officer, Military Hospital, Golkonda, Hyderabad.
3. One copy to Mr.K.Sudhakar Reddy, CAT, Hyderabad.
4. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT,Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

*safe
8/7/97*
SYL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M
(J)

DATED

11/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

O.A.NO.

726/97

Admitted and Interim directions
Issu'd.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

